

Distribution of Surplus Land

3888. KUMARI FRIDA TOPNO:
SHRI BAPU HARI CHAURE:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government have revised the target date for the distribution of surplus land among the tillers;

(b) if so, the target date fixed;

(c) the guidelines sent to the State Governments in this regard; and

(d) the response of the State Governments thereto?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI G. VENKAT SWAMY): (a) to (c). The Conference of Chief Ministers of States held in the month of October, 1991 had resolved that all ceiling surplus land should be distributed by 31st March, 1992. The Conference of Revenue Ministers of States (14th March, 1992) revised this date. It was specified that all ceiling surplus land free from encumbrances should be distributed by 30th June, 1992. It was also decided in this Conference that 75% of the land involved in litigation in revenue courts must be freed from such litigations and distributed by 30th September, 1992. These recommendations were sent to the State Govts. for effective implementation.

(d) As a consequence of these recommendations, a total of 1.77 lakh acres of ceiling surplus land have been distributed from October, 1991 till October, 1992.

Violations of Indian Explosives Act, 1884

3889. SHRIMATI KRISHNENDRA KAUR (DEEPA): Will the PRIME MINISTER be pleased to state:

(a) whether the Government are aware of alleged illicit trading in explosives;

(b) if so, the number of cases of the violations of the Indian Explosives Act, 1884 and the Indian Explosive substances Act, 1908 detected during the last six months; and

(c) the steps taken or contemplated to curb these illegal activities?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT) (SHRIMATI KRISHNA SAHI): (a) and (b). About 210 cases involving unauthorised storage of industrial explosives have so far been reported to the Department of Explosives under this Ministry by various State Police Authorities during the period from July, 1992 onwards.

Information in respect of violations under Indian Explosives Substances Act is not centrally maintained.

(c) An Expert Committee on Explosives appointed last year to look into and suggest measures to eliminate the illegal transactions in industrial explosives, has submitted its report. The Committee has, among other things, recommended amendment of various provisions of the Explosives Rules and enhancement of penalties for offences committed under the Explosives Act, 1884 (4 of 1884). Action has since been initiated with a view to implement these recommendations of the Committee.